

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2661
ANSWERED ON:08.08.2003
INTEGRATED TRIBAL DEVELOPMENT PROJECTS
SOHAN POTAI

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government provide funds for basic amenities in non-tribal villages in Tribal areas of Chhattisgarh under Tribal Sub-Plan under ITDP scheme;
- (b) if so, the details thereof alongwith the name of such non-tribal villages and the works for which funds have been spent; and
- (c) if not, the time by which action would be taken against the officials responsible for not complying with the rules with regard to such areas?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) The Union Government provides funds under Article 275(1) of the Constitution and under Special Central Assistance to Tribal Sub Plan (SCA to TSP) for infrastructure development and for income generation activities. While the income generation activities are limited to tribal beneficiaries, some of the infrastructure projects may also benefit the non-tribal villages located within the TSP area. The State Government decides on these projects.

(b) & (c) Do not arise.